

ITEM NO.7 Court 2 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).1050/2021

(Arising out of impugned final judgment and order dated 07-01-2021 in CRLA No.186/2020 passed by the Gauhati High Court)

AKHIL GOGOI Petitioner(s)

VERSUS

THE NATIONAL INVESTIGATION AGENCY, (NIA) Respondent(s)

(FOR ADMISSION and I.R. and IA No.16157/2021-EXEMPTION FROM FILING O.T.)

Date : 11-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Jaydeep Gupta, Sr.Adv.
Mr. Shahrukh Alam, Adv.
Mr. Karan Mathur, Adv.
Mr. Rahul Sensua, Adv.
Mr. Krihna Gogoi, Adv.
Ms. Runamoni Bhuyan, AOR
Mr. Piyush Sachdev, Adv.

For Respondent(s) Ms. Sairica Raju, Adv.
Mr. Rajat Nair, Adv.
Mr. Anmol Chandan, Adv.
Mr. B.V. Balram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Having heard learned senior counsel for the petitioner and carefully perusing the material placed on record, we are not inclined to grant bail to the petitioner at this stage.

The special leave petition is, accordingly, dismissed.

As a sequel to the above, pending interlocutory application also stands disposed of.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(RAJ RANI NEGI)
DEPUTY REGISTRAR

